

State Vs Ranvir @ Ranglal  
FIR NO. 98/2018  
under Section 302/120B/34 IPC and 25/27 Arms Act  
PS Sadar Bazar

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail for a  
period of 90 days.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused. *been dl*

No report has <sup>^</sup> received from concerned Jail  
Superintendent.

Previous order be complied with for **04.06.2021**.

Application in hand be put up before court  
concerned for said date.

*dl*  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

7.15 AM

B.A. No. 127/2021  
State Vs Mohd Iqbal Ali  
FIR NO.19/2019  
under Section 21/25/29 NDPS Act  
PS Crime Branch

24.05.2021

(Proceedings conducted through Video Conferencing)

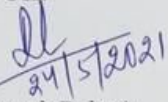
Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Application in hand be put up before court  
concerned on 05.06.2021.

*Interim bail granted to accused/applicant i.e.  
Mohd Iqbal Ali is extended till NDOH.*

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Naim  
FIR NO. 195/2018  
under Section 379/328/411/34 IPC  
PS Kashmere Gate

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
None for accused/applicant.  
IO is also present(through V/C).

Heard. Perused.

None has appeared for accused/applicant inspite of  
repeated calls.

Application in hand be put up before Ld. Trial Court  
on 07.06.2021.

*dl*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Afroz Alam  
FIR NO. 218/2018  
PS Crime Branch  
under Section 22/29 NDPS Act and 63/65 Copyright Act

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of  
accused/applicant named above for extension of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant (through V/C).

Arguments on present bail application heard.

Put up on 25.05.2021 for orders as no time left  
today.

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Imran  
FIR NO. 176/2019  
under Section 302/308/325/323/149 IPC  
PS Civil Lines

24.05.2021

**(Proceedings conducted through Video Conferencing)**

Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.

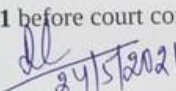
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
None for accused/applicant.

Heard. Perused.

Application in hand is hereby adjourned for

**07.06.2021.**

Be put up on **07.06.2021** before court concerned.

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Amar Pal  
FIR NO. 176/2019  
under Section 302/308/325/323/149 IPC  
PS Civil Lines

24.05.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant is suffering from various ailments as mentioned in the application in hand. It is further submitted that treatment of accused/applicant is not possible in Jail and hence interim bail be granted to accused/applicant. It is further submitted that accused/applicant is having absolutely clean antecedents.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

I have duly considered the rival submissions. I have perused the record carefully.

A report regarding medical condition of accused/applicant is already on record. As per report, the inmate is suffering from persistent bleeding from anal region, pain while passing stool and on/of difficulty in breathing for which he is being provided treatment but despite treatment, patient has not

Contd.....

*dl*  
24/5/2021

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State Vs Amar Pal  
FIR NO. 176/2019

shown any improvement.

Keeping in view the aforesaid facts and circumstances, *accused/applicant is hereby admitted to interim Bail for a period of 60 days(as prayed in application) from the date of his release from jail on his furnishing personal bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of concerned court/ Duty MM. Accused/applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.*

Application stands disposed of accordingly.

Copy of order be sent to Ld. Counsel for accused/applicant through email.

*DL*  
*24/5/2021*  
(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Ghanshyam  
FIR NO. 195/2020  
under Section 394/411/34 IPC  
PS Roop Nagar

24.05.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).

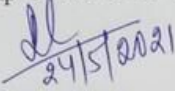
Heard. Perused.

Report be called from IO/SHO concerned for

**04.06.2021.**

TCR be also summoned for said date.

Application be put up before court concerned on  
said date.

  
(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021



State Vs Kasim  
FIR NO. 91/2018  
under Section 342/392/397/34 IPC & 25/27/54/59 Arms Act  
PS Kotwali

24.05.2021

(Proceedings conducted through Video Conferencing)

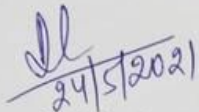
Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Neither report has been received from IO nor TCR  
has been received.

Report be called from IO/SHO concerned for  
31.05.2021.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Rahul  
FIR NO. 35/2020  
PS Wazirabad  
under Section 376 IPC

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).  
IO is also present (through V/C).  
Complainant/victim is also present(through V/C).

Heard. Report perused.

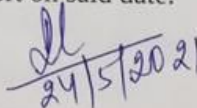
IO seeks some more time for verification of medical documents.

Time is granted.

Now to come up on **04.06.2021** for arguments and disposal of application in hand.

Ld. Counsel for accused/applicant submits that a shorter date be given. Keeping in view the number of bail applications being listed daily, the said request is hereby declined.

IO shall file fresh report on said date.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Rahul  
FIR NO. 718/2015  
under Section 323/307/34 IPC  
PS Burari

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 90 days.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Sh Krishna Mohan, Ld. LAC for  
accused/applicant(through V/C).  
IO/SI Rambir Singh is also present (through V/C).

Heard. Perused.

Accused/applicant was arrested on 08.06.2015 and he is in custody since then except for the period for which he was granted interim bail. Accused/applicant surrendered in Jail on expiry of period of interim bail and there is no default in the same. No previous conviction/involvement has been alleged against accused/applicant.

Keeping in view the aforesaid facts and circumstances, and more particularly minutes of meeting of High Poweerd Committee dated 04.05.2021, *accused/applicant is hereby admitted to interim Bail for a period of 90 days from the date of his release from jail on his furnishing personal bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before*

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*24/5/2021*

s Abid  
718/2018

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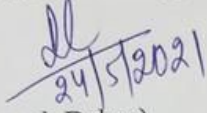
State Vs Rahul

FIR NO. 718/2015

*concerned jail superintendent on expiry of period of interim  
bail.*

Application stands disposed of accordingly.

Copy of this order be sent to concerned jail  
superintendent as well as Ld. LAC for accused/applicant through  
email.

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Abid  
FIR NO. 115/2018  
PS Sadar Bazar  
under Section 498A/304B/34 IPC

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 90 days.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. LAC for accused/applicant (through V/C).  
IO/SI Jitender Joshi is also present(through V/C).

Heard. Perused.

Perusal of reply filed by IO shows that accused/applicant has been granted bail vide order dated 12.05.2021. The order dated 12.05.2021 has been annexed by the IO alongwith reply.

In view of aforesaid facts and circumstances, application in hand has been rendered infructuous. The same stands disposed of accordingly.

Copy of this order be sent to Ld. LAC through email.

*Delabas*  
*24/5/2021*  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Amit @ Kunal  
FIR NO. 340/2019  
under Section 302/34 IPC  
PS Wazirbad

24.05.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Sh. Sandeep Gupta, Ld. LAC for  
accused/applicant(through V/C).

Heard. Perused.

As per report filed by SHO PS Wazirabad, Section 302 IPC was invoked later on in this case and initially FIR was registered for offence punishable under Section 307/34 IPC only.

Since, offence punishable under Section 302 IPC has been invoked in this case, accused/applicant is not entitled to interim bail in terms of guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021.

Application in hand is hereby dismissed and disposed of accordingly.

Copy of order be sent to jail superintendent as well as Ld. LAC through email.

*Delabas*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Gagandeep Dhillon @ Gagan  
FIR NO. 406/2020  
under Section 376 IPC and 3(2) (v) SC/ST Act  
PS Timarpur

24.05.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).  
IO/ACP Harpal Singh DIU is also present (through  
V/C).  
Complainant/victim is also present(through V/C).

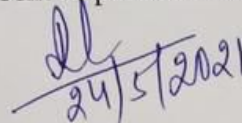
Heard. Perused.

Ld. Counsel for accused/applicant submits that the present application for grant of interim bail has been filed on the ground that accused/applicant is languishing in jail for the last six months without any reason.

Allegations against accused/applicant are of serious nature. No ground for grant of interim bail is made out.

Application in hand is hereby dismissed and disposed of accordingly.

Copy of this order be sent to parties through email.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Yunus  
FIR NO. 376/2020  
under Section 420/34 IPC  
PS Subzi Mandi

24.05.2021

**(Proceedings conducted through Video Conferencing)**

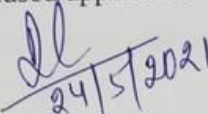
**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that the  
present application be disposed of as withdrawn as  
accused/applicant has been granted interim bail by Ld.MM/Trial  
Court in view of directions of HPC dated 04.05.2021.

Application in hand is hereby disposed of withdrawn  
as requested by Ld. Counsel for accused/applicant.

  
24/5/2021  
(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021



State Vs Yunus  
FIR NO. 376/2020  
under Section 420/34 IPC  
PS Subzi Mandi

24.05.2021

**(Proceedings conducted through Video Conferencing)**

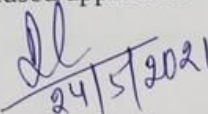
**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Ld. Counsel for accused/applicant submits that the  
present application be disposed of as withdrawn as  
accused/applicant has been granted interim bail by Ld.MM/Trial  
Court in view of directions of HPC dated 04.05.2021.

Application in hand is hereby disposed of withdrawn  
as requested by Ld. Counsel for accused/applicant.

  
24/5/2021  
(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Mohar Singh  
FIR NO. 327/2019  
under Section 21/29 NDPS Act  
PS Crime Branch

24.05.2021

(Proceedings conducted through Video Conferencing)


Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).  
IO/SI Dinesh is also present (through V/C).

Heard. Perused.

A latest detailed report regarding medical condition,  
conduct of accused/applicant in Jail and nominal role of  
accused/applicant be called from concerned jail superintendent  
for **05.06.2021**.

IO/SI Dinesh submits that accused/applicant is  
neither a previous convict nor he was previously involved in any  
other case.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Chander Pal  
FIR NO. 415/2015  
under Section 395/397/365/201/412/120B/34 IPC and 25/54/59  
Arms Act  
PS Kotwali

24.05.2021

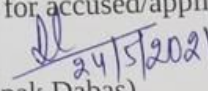
(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Application in hand is hereby disposed of as not  
pressed as requested by Ld. Counsel for accused/applicant.

  
(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Raju  
FIR NO. 395/2020  
under Section 380/411 IPC  
PS Burari

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for modification in order dated 04.09.2020/11.01.2021.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
None for accused/applicant.

Heard. Perused.

Inspite of repeated calls, none has appeared for accused/applicant. It is already 03.25 PM.

Application in hand is hereby dismissed for non-appearance as well as for non-prosecution.

*Delabas*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Lalit  
FIR NO. 128/2009  
under Section 307 IPC r/w Section 27 Arms Act  
PS Civil Lines  
24.05.2021

**(Proceedings conducted through Video Conferencing)**  
**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).

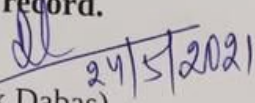
Heard. Perused.

Ld. Counsel for accused/applicant submits that the  
present application be treated as an application for grant of  
interim bail as per guidelines dated 04.05.2021 of High Powered  
Committee, which are mandatory.

Perusal of record shows that the present application  
has been filed for grant of regular bail and not interim bail. There  
is no provision in cr.p.c for amendment of pleadings/application.  
Ld. Counsel for accused/applicant is directed to file fresh  
application for grant of interim bail if desired.

TCR be summoned for **28.05.2021** for disposal of  
present application for grant of regular bail.

**It is pertinent to mention that as per index of  
present application, 51 pages have been filed, however, only  
7-8 pages are available on record. The filing counter is also  
directed to place remaining pages on record.**

  
(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Munshad @ Ashu  
FIR NO. 144/2017  
under Section 186/353/307/332 IPC and 25/27/54/59 Arms Act  
PS Crime Branch

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
None for accused/applicant.

Inspite of repeated calls, none has appeared for  
accused/applicant. It is already 03.45 PM.

Application in hand is hereby dismissed for non-  
appearance as well as for non-prosecution.

*Delabas*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Surender  
FIR NO. 303/2014  
PS Subzi Mandi

24.05.2021

**(Proceedings conducted through Video Conferencing)**

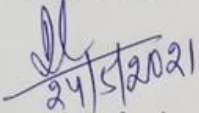
Present application has been filed on behalf of accused/applicant named above for grant of interim bail(only three ordersheets are available i.e. dated 05.05.2021, 10.05.2021 and 19.05.2021 and no application is available alongwith said ordersheets).

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Present matter is adjourned for **04.06.2021** as requested by Ld. Counsel for accused/applicant.

The filing section is directed to place bail application on record.

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Rajesh Sharma  
FIR NO. 218/2018  
PS Crime Branch  
under Section 22/29 NDPS Act and 63/65 Copyright Act

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 60 days.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

As per report received from medical officer incharge, Central Jail no.-04, Tihar, New Delhi, "the inmate patient is suffering from Idiopathic Thrombocytopenic perpura(IITP is an immune disorder in which blood does not clot normally and there is increased tendency of bleeding with low platelet count) with bleeding manifestation for which he is being provided treatment accordingly but despite treatment patient does not have improvement in his symptoms and he is admitted in jail dispensary."

Keeping in view the aforesaid facts and circumstances, **accused/applicant is hereby admitted to interim Bail for a period of 60 days from the date of his release from jail on his furnishing personal bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of this court. Accused/applicant shall surrender before concerned jail**

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dl  
24/5/2021



-2-

**State Vs Rajesh Sharma**

**FIR NO. 218/2018**

*superintendent on expiry of period of interim bail.*

Application stand disposed of accordingly.

Copy of order be sent to Ld. Counsel for  
accused/applicant through email.

*dl*  
*24/5/2021*

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,

NDPS(Central) Tis Hazari Courts

Delhi/24.05.2021

State Vs Deepak @ Deepu  
FIR NO. 91/2020  
under Section 302 IPC  
PS Gulabi Bagh

24.05.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Arguments heard. Report perused.

Be put up on **25.05.2021** for orders.

*dl*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Deepak @ Deepu  
FIR NO. 91/2020  
under Section 302 IPC  
PS Gulabi Bagh

24.05.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Arguments heard. Report perused.

Be put up on **25.05.2021** for orders.

*dl*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

**State Vs Ajay Singh**  
**FIR NO. 98/2018**  
**under Section 302/307/34 IPC and 25/54/59 Arms Act**  
**PS Sadar Bazar**

24.05.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
IO/SI Nishant is also present(through V/C).  
None for accused/applicant.

Inspite of repeated calls, none has appeared for  
accused/applicant.

It is already 03.50 PM.

Application in hand is hereby dismissed for non-  
appearance as well as for non-prosecution.

*Delabas*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Kunal  
FIR NO. 176/2019  
under Section 302/323/325/308/149 IPC  
PS Civil Lines  
24.05.2021

**(Proceedings conducted through Video Conferencing)**  
**Present application has been filed on behalf of**  
**accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

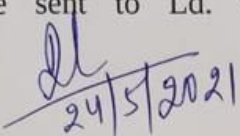
Ld. Counsel for accused/applicant submits that present application has been filed on the ground that daughter of accused/applicant was born on 17.10.2019 and her mundan ceremony has to take place on 29.05.2021.

Perusal of report filed by IO shows that accused/applicant was arrested on 04.11.2019. Daughter of accused/applicant was born on 17.10.2019 i.e. before his arrest in this case.

I am of the considered view that performance of mundan ceremony is no ground for grant of interim bail more particularly in view of seriousness of the offence.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be sent to Ld. Counsel for accused/applicant through email.

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Sarfraz  
FIR NO. 97/2019  
under Section 20 NDPS Act  
PS Crime Branch

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.

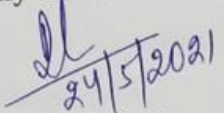
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Ld Counsel for accused/applicant has filed one  
document through email today itself.

Copy of the same be supplied to IO through  
electronic mode.

IO is directed to verify the said document and file  
report on 28.05.2021.

  
(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

**Bail Application No. 2419  
State Vs Anupam Pandey  
FIR NO. 86/2021  
under Section 308/394/395/34 IPC  
PS Subzi Mandi**

24.05.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.**

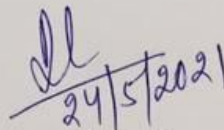
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
IO/ASI Harswaroop is also present.  
Ld. Counsel for accused/applicant(through V/C).  
Complainant/victims are also present(through V/C)  
alongwith their counsel(s) through V/C.

Heard. Perused.

Application in hand is hereby disposed of as  
withdrawn as requested by Ld. Counsel for accused/applicant.

Ld. Counsel for accused/applicant submits that he  
will be filing an application for grant of statutory bail on the  
ground of non-filing of chargesheet within stipulated time, in the  
Court of concerned MM.

Copy of order be sent to Ld. Counsel for  
accused/applicant through email.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

**State Vs Mohd Haider**  
**FIR NO. 368/2020**  
**under Section 20/25/29 NDPS Act**  
**PS Timarpur**

24.05.2021

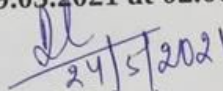
**(Proceedings conducted through Video Conferencing)**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for applicant/surety.  
Surety is absent.

Heard. Perused.

No report has been received from IO/SHO regarding  
verification of bail bond in terms of order dated 17.05.2021.

Report be called for **29.05.2021 at 02.00 PM.**

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021



State Vs Hilal @ Shibu  
FIR NO. 11/2020  
under Section 307/201 IPC  
PS Mourice Nagar

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).

Sh Sandeep Gupta, ld. LAC for  
accused/applicant(through V/C).

IO/SI Arvind is also present(through V/C).

Heard. Perused.

Accused/applicant was arrested on 23.02.2020 and he is in custody since then except for the period for which he was granted interim bail. Accused/applicant surrendered in Jail on expiry of period of interim bail and there is no default in the same. No previous conviction/involvement has been alleged against accused/applicant.

Keeping in view the aforesaid facts and circumstances, and more particularly minutes of meeting of High Powered Committee dated 04.05.2021, *accused/applicant is hereby admitted to interim Bail for a period of 90 days from the date of his release from jail on his furnishing personal bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.*

*dl*  
*24/5/2021*

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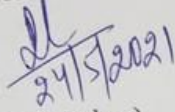
-2-

**State Vs Hilal @ Shibu**

**FIR NO. 11/2020**

Application stands disposed of accordingly.

Copy of this order be sent to concerned jail  
superintendent as well as Ld. LAC for accused/applicant through  
email.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Ajay @ Ajju  
FIR NO. 98/2018  
under Section 302/307/34 IPC and 25/54/59 Arms Act  
PS Sadar Bazar

24.05.2021

(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail for a  
period of 90 days.

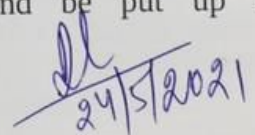
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

No report has been received from IO.

Report be called from IO as well as from concerned  
Jail Superintendent for **04.06.2021**.

Application in hand be put up before court  
concerned for said date.

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Hari Om @ Golu  
FIR NO. 363/2020  
PS Civil Lines  
under Section 392/394/397/34 IPC

24.05.2021

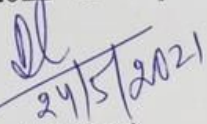
(Proceedings conducted through Video Conferencing)

Present application has been filed on behalf of  
accused/applicant named above for grant of bail under  
Section 438 Cr.P.C.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for accused/applicant(through V/C).

Heard. Perused.

Be put up on 25.05.2021 as requested by Ld.  
Counsel for accused/applicant.

  
24/5/2021  
(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

**State Vs Vardani @ Raju**  
**FIR NO. 9/2019**  
**under Section 498A/304B/34 IPC**  
**PS Burari**


24.05.2021

**(Proceedings conducted through Video Conferencing)**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Ld. Counsel for applicant/surety(through V/C).  
Surety is present(through V/C).

Heard. Perused.

Be put up on **25.05.2021** as requested by Ld.  
Counsel for accused/applicant.

  
(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Rajbeer  
FIR NO. 340/2019  
under Section 302/34 IPC  
PS Wazirbad

24.05.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Sh. Sandeep Gupta, Ld. LAC for  
accused/applicant(through V/C).

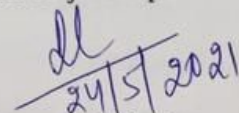
Heard. Perused.

As per report filed by SHO PS Wazirabad, Section 302 IPC was invoked later on in this case and initially FIR was registered for offence punishable under Section 307/34 IPC only.

Since, offence punishable under Section 302 IPC has been invoked in this case, accused/applicant is not entitled to interim bail in terms of guidelines of High Powered Committee dated 04.05.2021 and 11.05.2021.

Application in hand is hereby dismissed and disposed of accordingly.

Copy of order be sent to jail superintendent as well as Ld. LAC through email.

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,  
NDPS(Central) Tis Hazari Courts  
Delhi/24.05.2021

State Vs Anuj @ Haryana  
FIR NO. 65/2018  
under Section 307/34 IPC  
PS Kotwali

24.05.2021

**(Proceedings conducted through Video Conferencing)**

**Present application has been filed on behalf of accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for  
State (through V/C).  
Sh Sandeep Gupta, ld. LAC for  
accused/applicant(through V/C).  
IO/SI Ram Chander is also present(through V/C).  
Heard. Perused.

Accused/applicant was arrested on 02.03.2018 and he is in custody since then except for the period for which he was granted interim bail. Accused/applicant surrendered in Jail on expiry of period of interim bail and there is no default in the same. No previous conviction/involvement has been alleged against accused/applicant.

Keeping in view the aforesaid facts and circumstances, and more particularly minutes of meeting of High Powered Committee dated 04.05.2021, *accused/applicant is hereby admitted to interim Bail for a period of 90 days from the date of his release from jail on his furnishing personal bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Superintendent. Accused/applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.*

*ll*  
*24/5/2021*

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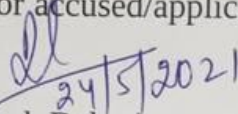
-2-

**State Vs Anuj @ Haryana**

**FIR NO. 65/2018**

Application stands disposed of accordingly.

Copy of this order be sent to concerned jail superintendent as well as Ld. LAC for accused/applicant through email.

  
24/5/2021

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge,

NDPS(Central) Tis Hazari Courts

Delhi/24.05.2021



Bail Appl. No. 1094  
State Vs Amit Gupta  
FIR NO. 149/2021  
Under Section 323/341/354/354B/308/509/34 IPC  
PS Roop Nagar

24.05.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant.

Ld. Counsel for complainant/victim.

IO/SI Urmila is also present (through VC).

Arguments heard. Record perused.

Perusal of record shows that accused/applicant was  
arrested on 09.04.2021 and he is in custody since then. No  
previous conviction/involvement has been alleged against  
accused/applicant. The water pipe allegedly used in commission  
of offence has already been recovered. Investigation qua  
accused/applicant is almost complete and he is no more required  
for investigation purposes. The main dispute between parties is  
pertaining to parking of their vehicles. Cross case has also been  
registered against complainant party herein. No useful purpose  
will be served by keeping accused/applicant in jail.

Keeping in view the totality of facts and  
circumstances, accused/applicant is admitted to court bail on his  
furnishing personal bond in the sum of Rs. 50,000/- with one  
surety in the like amount to the satisfaction of concerned  
MM/Duty MM.

*dl*  
24/5/2021

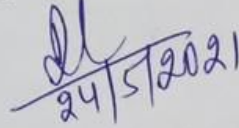
:2:

Accused/applicant is directed not to contact/threaten the witnesses and in case he indulges in any such activity then the complainant party is at liberty to file an application for cancellation of his bail.

SHO PS Roop Nagar is also directed to ensure the safety and security of witnesses including the complainant.

Application in hand stands disposed of accordingly.

Copy of order be given dasti to all the parties.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2243  
State Vs Rohit  
FIR NO. 205/2021  
Under Section 308/323/506 IPC  
PS Wajirabad

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

Heard. Perused.

Ld. Counsel for accused/applicant submits that accused/applicant was also beaten up by the complainant party and accused/applicant had also sustained injuries on his head. The document pertaining to injury sustained by accused/applicant has been annexed at page no. 13 of present application. It is further submitted that the whole prosecution story is concocted one.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand.

Keeping in view the aforesaid facts and circumstances, accused/applicant is directed to join the investigation of this case in PS Wazirabad on 28.05.2021 at 5 PM and all subsequent dates on which he is called by IO to do so.

Now, to come up on **18.06.2021** for arguments and disposal of application in hand.

Till then no coercive action shall be taken against accused/applicant.

*dl*  
24/5/2021

:2:

Copy of order be given dasti to all the parties.

*dl*  
*24/5/2021*

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

**Bail Appl. No. 912**

**State Vs Khempreet Singh**

**FIR NO. 96/2021**

**Under Section 147/148/149/152/186/269/279/353/207/308/395/3  
97/427/188/120B/34 IPC R/W Section 25/27/54/59 Arms Act  
R/W Section 3 PDPP Act R/W Section AMASR Act  
PS Kotwali**

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

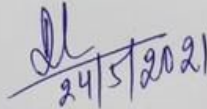
Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

Application in hand is adjourned for **04.06.2021** as  
requested by Ld. Counsel for accused/applicant.

TCR be summoned for said date.

  
24/5/2021

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2440  
State Vs Dheeraj Kumar Beniwal  
FIR NO. 275/2021  
Under Section 379/34 IPC  
PS Wazirabad

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

Complainant/victim is directed to appear through VC on 05.06.2021.

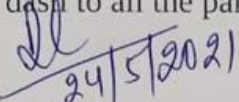
IO is directed to explain the whole procedure regarding joining of court proceedings to complainant/victim through VC.

Application in hand is adjourned for **05.06.2021**.

Accused/applicant shall join investigation in PS Wazirabad on 27.05.2021 at 5 PM and all subsequent dates on which accused/applicant is directed to do so by the IO.

Till then no coercive action shall be taken against accused/applicant.

Copy of order be given dasti to all the parties.

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2438  
State Vs Prasant Banerjee  
FIR NO. 241/2021  
Under Section 498A/406 IPC  
PS Burari

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).  
Ld. Counsel for accused/applicant (through VC).  
IO is also present (through VC).

Heard. Perused.

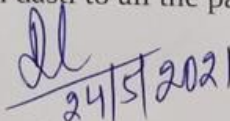
IO submits that accused/applicant is not joining the investigation despite directions.

Accused/applicant is directed to join investigation of present case in PS Burari on 27.05.2021 at 5 PM and all subsequent dates on which accused/applicant is called to do so by the IO.

Now, to come up on **17.06.2021** for arguments and disposal of application in hand.

Till then no coercive action shall be taken against accused/applicant.

Copy of order be given dasti to all the parties.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2437  
State Vs Ram Milan  
FIR NO. 256/2020  
Under Section 448/420/467/468/471/120B/34 IPC  
PS Burari

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of interim bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

Heard. Perused.

Ld. Counsel for accused/applicant submits that he  
will be filing an application seeking present relief in the trial  
court and if no relief is granted by trial court then he will file an  
application before Ld. Sessions Court. Ld. Counsel submits that  
application in hand be disposed of as not pressed.

Request is allowed.

Application in hand is hereby disposed of as not  
pressed.

*Delabas*  
*24/5/2021*

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021



Bail Appl. No. 2259  
State Vs Akash  
FIR NO. 168/2021  
Under Section 392/397/34 IPC  
PS Kotwali

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

Ld. Counsel for accused/applicant submits that wife  
of accused/applicant is in advance stage of pregnancy. Ld.  
Counsel seeks some time to file medical documents pertaining to  
wife of accused/applicant.

The same be filed at the earliest and copy thereof be  
supplied to IO also. On receipt of copy, IO shall verify the same  
and file report in court on **05.06.2021**.

TCR be also summoned for said date.

*dl*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2412  
State Vs Ajeet  
FIR NO. 129/2021  
Under Section 392/411/34 IPC  
PS Kashmere Gate

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).  
Ld. Counsel for accused/applicant (through VC).

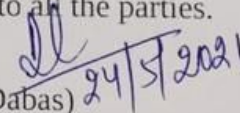
Heard. Perused.

Accused/applicant was arrested on 26.03.2021 at the spot itself. Investigation is complete. Charge-sheet has been filed. No previous conviction/involvement has been alleged against accused/applicant. Co-accused namely Jaan Nishar @ Akhtar has already been granted bail vide order dated 17.05.2021.

Keeping in view the totality of facts and circumstances, accused/applicant is admitted to court bail on his furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of concerned MM/Duty MM.

Application in hand stands disposed of accordingly.

Copy of order be given dasti to all the parties.

  
(Deepak Dabas) 24/5/2021  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2251  
State Vs Sheikh Riyajuddin @ Lalla  
FIR NO. 111/2021  
Under Section 454/380/34 IPC  
PS Subzi Mandi

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.**

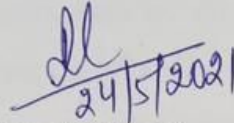
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

Application in hand is hereby disposed of as  
withdrawn as requested by Ld. Counsel for accused/applicant.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2041  
State Vs Hari Om Diwakar  
FIR NO. 51/2021  
Under Section 498A/406 IPC  
PS Civil Lines

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

None for accused/applicant.

Inspite of repeated calls, none has appeared for  
accused/applicant.

Application in hand is hereby adjourned for  
05.06.2021.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2293  
State Vs Shahrukh @ Akram  
FIR NO. 111/2021  
Under Section 454/380/34 IPC  
PS Subzi Mandi

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.**

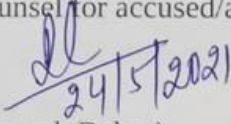
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

Application in hand is hereby disposed of as  
withdrawn as requested by Ld. Counsel for accused/applicant.

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2441  
State Vs Shahrukh  
FIR NO. 105/2021  
Under Section 394/397/34 IPC  
PS Wazirabad

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail**

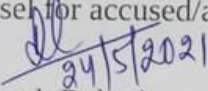
Present: Sh Gyan Prakash Ray, Ld. Adl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

Application in hand is hereby disposed of as  
withdrawn as requested by ld. Counsel for accused/applicant.

  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

**Bail Appl. No. 1086**  
**State Vs Deepak**  
**FIR NO. 98/2020**  
**Under Section 394/34 IPC**  
**PS Burari**

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

TCR be summoned for **09.06.2021**.

*dl*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

~~Bail~~ Appl. No. 2048  
State Vs Lalit Kumar  
FIR NO. 546/2020  
Under Section 498A/406/34 IPC  
PS Wazirabad

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of anticipatory bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

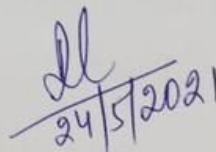
Ld. Counsel for complainant (through VC).

Heard. Perused.

Joint request for adjournment has been made on the  
ground that talks for settlement are still going on between parties.

Adjournment is granted.

Now, to come up on **16.06.2021** for arguments and  
disposal of application in hand.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021



Bail Appl. No. ~~963~~  
State Vs Pooja  
FIR NO. 546/2020  
Under Section 498A/406/34 IPC  
PS Wazirabad

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of anticipatory bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).  
Ld. Counsel for accused/applicant (through VC).  
Ld. Counsel for complainant (through VC).

Heard. Perused.

Joint request for adjournment has been made on the  
ground that talks for settlement are still going on between parties.

Adjournment is granted.

Now, to come up on **16.06.2021** for arguments and  
disposal of application in hand.

*dl*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 1922  
State Vs Kushma  
FIR NO. 546/2020  
Under Section 498A/406/34 IPC  
PS Wazirabad

24.05.2021

**Proceedings conducted through Video Conferencing.**

Present application has been filed on behalf of  
accused/applicant named above for grant of anticipatory bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

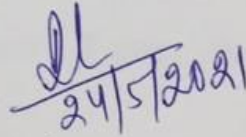
Ld. Counsel for complainant (through VC).

Heard. Perused.

Joint request for adjournment has been made on the  
ground that talks for settlement are still going on between parties.

Adjournment is granted.

Now, to come up on **16.06.2021** for arguments and  
disposal of application in hand.



(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 962  
State Vs Tale Singh  
FIR NO. 546/2020  
Under Section 498A/406/34 IPC  
PS Wazirabad

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

Ld. Counsel for complainant (through VC).

Heard. Perused.

Joint request for adjournment has been made on the ground that talks for settlement are still going on between parties.

Adjournment is granted.

Now, to come up on **16.06.2021** for arguments and disposal of application in hand.

*ll*  
*24/5/2021*

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 960  
State Vs Rachna  
FIR NO. 546/2020  
Under Section 498A/406/34 IPC  
PS Wazirabad

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of anticipatory bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

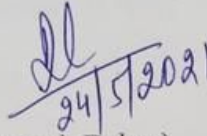
Ld. Counsel for complainant (through VC).

Heard. Perused.

Joint request for adjournment has been made on the  
ground that talks for settlement are still going on between parties.

Adjournment is granted.

Now, to come up on **16.06.2021** for arguments and  
disposal of application in hand.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2252  
State Vs Muddasir Habib  
FIR NO. 02/2021  
Under Section 420/468/471/506/120B/34 IPC  
PS Crime Branch

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present.

Heard. Perused.

TCR has not been received.

TCR be summoned for **05.06.2021**.

*dl*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2252  
State Vs Muddasir Habib  
FIR NO. 02/2021  
Under Section 420/468/471/506/120B/34 IPC  
PS Crime Branch

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present.

Heard. Perused.

TCR has not been received.

TCR be summoned for **05.06.2021**.

*dl*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 979  
State Vs Sandeep Kumar Sood  
FIR NO. 02/2021  
Under Section 420/468/471/506/120B/34 IPC  
PS Crime Branch

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).


Ld. Counsel for accused/applicant (through VC).

IO is also present.

Heard. Perused.

TCR has not been received.

TCR be summoned for **05.06.2021**.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2349  
State Vs Saad Iqbal  
FIR NO. 50/2021  
Under Section 307/324/341/34 IPC  
PS Chandni Mahal

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail**

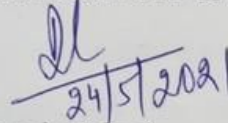
Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Arguments on present bail application heard.

Be put up for orders on **25.05.2021** as no time left  
today.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021



Bail Appl. No. 2348  
State Vs Siraj @ ~~Bhara~~  
FIR NO. 66/2020  
Under Section 379/34 IPC  
PS Kotwali

24.05.2021

**Proceedings conducted through Video Conferencing.**

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 90 days.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

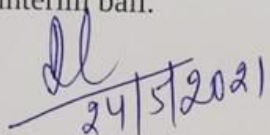
Heard. Perused.

Keeping in view the totality of facts and circumstances and also in order to de-congest the jails, accused/applicant is admitted to interim bail for a period of 90 days w.e.f. date of his release on his furnishing personal bond to the satisfaction of concerned Jail Supdt in the sum of Rs. 25,000/-.

Application in hand stands disposed of accordingly.

Copy of order be given dasti to all the parties and be sent to concerned Jail Supdt also for compliance.

Accused/applicant shall surrender before concerned Jail Supdt on expiry of period of interim bail.

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 1096  
State Vs Pradeep Kumar Kattamori  
FIR NO. 263/2019  
Under Section 420/467/468/471/34 IPC r/w Section 12  
Passport Act  
PS Crime Branch

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

Ld. Counsel for accused/applicant seeks  
adjournment.

The same is granted.

Adjourned to **25.05.2021**.

TCR be summoned for said date.

*dl*  
*24/5/2021*

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. M-2057  
State Vs Jitender Nandal  
FIR NO. 263/2019  
Under Section 419/420/467/468/471/34 IPC r/w Section 12  
Passport Act  
PS Crime Branch

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

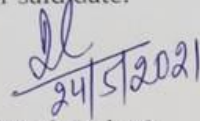
Heard. Perused.

Ld. Counsel for accused/applicant seeks  
adjournment.

The same is granted.

Adjourned to 25.05.2021.

TCR be summoned for said date.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

6-22  
Bail Appl. No. 955

State Vs Simerjeet Singh

FIRNO. 96/2021

Under Section 147/148/149/152/186/269/279/353/332/307/308/3  
95/397/427/188/120B/34 IPC R/w Section 25/27/54/59 Arms  
Act R/w Section 3 PDPP Act R/W Section 30 AMASR Act  
PS Kotwali

24.05.2021

**Proceedings conducted through Video Conferencing.**

Present application has been filed on behalf of  
accused/applicant named above for grant of anticipatory bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

IO submits that accused/applicant has already joined  
investigation in this case in terms of order dated 16.04.2021. It is  
further submitted that the electronic data is very voluminous one.  
IO seeks some more time to analyze the same.

Time is granted.

Now, to come up on **26.07.2021** for arguments and  
disposal of application in hand.

Interim order/interim protection to continue till  
NDOH.

Copy of order be given dasti to all the parties.

*dl*  
*24/5/2021*

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2092 and ~~2095~~  
State Vs K. Kannadassan  
FIR NO. 94/2018  
Under Section 406/420/467/471/120B IPC  
PS EOW Mandir Marg

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).


Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

No time left today as it is already 4.40 PM.

Be put up on **25.05.2021** for purpose fixed.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2092 and ~~2095~~  
State Vs K. Kannadassan  
FIR NO. 94/2018  
Under Section 406/420/467/471/120B IPC  
PS EOW Mandir Marg

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of regular bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).


Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

No time left today as it is already 4.40 PM.

Be put up on **25.05.2021** for purpose fixed.

  
24/5/2021

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 2384 and 2385  
State Vs Md. Aslam and Md. Akram  
FIR NO. 209/2020

Under Section 420/406/120B/34 IPC and Section 4 of Prize  
Chits and Money Circulation Scheme (Banning) Act  
PS EOW (Mandir Marg)

24.05.2021

Proceedings conducted through Video Conferencing.

Present application has been filed on behalf of  
accused/applicant named above for grant of anticipatory bail.

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).  
Ld. Counsel for accused/applicant (through VC).  
IO is also present (through VC).

Heard. Perused.

Ld. Counsel for accused/applicant seeks some time  
to file first page of order dated 18.03.2021.

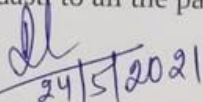
Time is granted.

Now, to come up on **07.06.2021** for arguments and  
disposal of application in hand.

Ld. Counsel for accused/applicant submits that  
interim protection be granted to accused/applicant till NDOH to  
enable him to join the investigation.

However, in view of order dated 18.03.2021, the  
said request is hereby declined.

Copy of order be given dasti to all the parties.

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 1036 and 1058  
State Vs Hansraj Gupta  
FIR NO. 149/2021  
Under Section 323/341/354/354B/308/509/34 IPC  
PS Roop Nagar

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).  
Ld. Counsel for accused/applicant (through VC).  
Ld. Counsel for complainant (through VC).

Arguments heard. Record perused.

Ld. Addl. PP for State submits that accused/applicant has not joined investigation in this case till date.

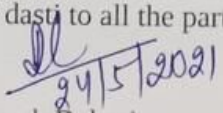
I have carefully perused the FIR and the allegations against accused/applicant.

Accused/applicant is directed to join investigation in PS Roop Nagar on 27.05.2021 at 5 PM and also on all subsequent dates on which accused/applicant is directed to do so by the IO.

Now, to come up on **08.06.2021** for arguments and disposal of present application.

Till then no coercive action shall be taken against accused/applicant.

Copy of order be given dasti to all the parties.

  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021



Bail Appl. No. 779  
State Vs Devender Singh  
FIR NO. 96/2021

Under Section 147/148/149/152/186/269/279/353/332/307/308/3  
95/397/427/188/120B/34 IPC R/w Section 25/27/54/59 Arms  
Act R/w Section 3 PDPP Act R/W Section 30 AMASR Act  
PS Kotwali

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of anticipatory bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

IO submits that accused/applicant has already joined  
investigation in this case in terms of order dated 16.04.2021. It is  
further submitted that the electronic data is very voluminous one.  
IO seeks some more time to analyze the same.

Time is granted.

Now, to come up on **26.07.2021** for arguments and  
disposal of application in hand.

Interim order/interim protection to continue till  
NDOH.

Copy of order be given dasti to all the parties.

*dl*  
*24/5/2021*

(Deepak Dabas)  
ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

**Bail Appl. No. 780**

**State Vs Satbir Kumar**

**FIR NO. 96/2021**

**Under Section 147/148/149/152/186/269/279/353/332/307/308/3  
95/397/427/188/120B/34 IPC R/w Section 25/27/54/59 Arms  
Act R/w Section 3 PDPP Act R/W Section 30 AMASR Act  
PS Kotwali**

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of anticipatory bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

IO submits that accused/applicant has already joined  
investigation in this case in terms of order dated 16.04.2021. It is  
further submitted that the electronic data is very voluminous one.  
IO seeks some more time to analyze the same.

Time is granted.

Now, to come up on **26.07.2021** for arguments and  
disposal of application in hand.

Interim order/interim protection to continue till  
NDOH.

Copy of order be given dasti to all the parties.

*dl*  
*24/5/2021*

(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS

(Central) Tis Hazari Courts

Delhi/24.05.2021

Bail Appl. No. 781  
State Vs Ravi Kumar  
FIR NO. 96/2021  
Under Section 147/148/149/152/186/269/279/353/332/307/308/3  
95/397/427/188/120B/34 IPC R/w Section 25/27/54/59 Arms  
Act R/w Section 3 PDPP Act R/W Section 30 AMASR Act  
PS Kotwali

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of anticipatory bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

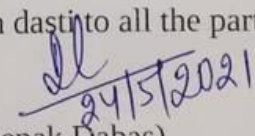
IO submits that accused/applicant has already joined  
investigation in this case in terms of order dated 16.04.2021. It is  
further submitted that the electronic data is very voluminous one.  
IO seeks some more time to analyze the same.

Time is granted.

Now, to come up on **26.07.2021** for arguments and  
disposal of application in hand.

Interim order/interim protection to continue till  
NDOH.

Copy of order be given dasti to all the parties.

  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 782  
State Vs Surjit Singh  
FIR NO. 96/2021  
Under Section 147/148/149/152/186/269/279/353/332/307/308/3  
95/397/427/188/120B/34 IPC R/w Section 25/27/54/59 Arms  
Act R/w Section 3 PDPP Act R/W Section 30 AMASR Act  
PS Kotwali

24.05.2021

**Proceedings conducted through Video Conferencing.**

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Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

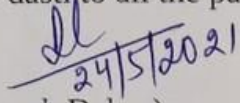
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Now, to come up on **26.07.2021** for arguments and  
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Interim order/interim protection to continue till  
NDOH.

Copy of order be given dasti to all the parties.

  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021

Bail Appl. No. 783

State Vs Sandeep Singh

FIR NO. 96/2021

Under Section 147/148/149/152/186/269/279/353/332/307/308/3  
95/397/427/188/120B/34 IPC R/w Section 25/27/54/59 Arms  
Act R/w Section 3 PDPP Act R/W Section 30 AMASR Act  
PS Kotwali

24.05.2021

**Proceedings conducted through Video Conferencing.**

**Present application has been filed on behalf of  
accused/applicant named above for grant of anticipatory bail.**

Present: Sh Gyan Prakash Ray, Ld. Addl. PP for State  
(through VC).

Ld. Counsel for accused/applicant (through VC).

IO is also present (through VC).

Heard. Perused.

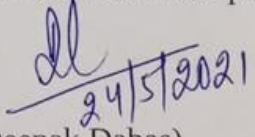
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IO seeks some more time to analyze the same.

Time is granted.

Now, to come up on **26.07.2021** for arguments and  
disposal of application in hand.

Interim order/interim protection to continue till  
NDOH.

Copy of order be given dasti to all the parties.

  
24/5/2021  
(Deepak Dabas)

ASJ/Vacation Judge/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/24.05.2021